(b) and (c) The year-wise number of beneficiaries covered and budgetary allocation under the ADIP scheme during past ten years is given in statement.

Statement

No. of Beneficiaries and Budgetary Allocation under ADIP Scheme, during the past ten years.

Sl. No.	Year	Budget Allocation (Rs. in crore)	No. of Beneficiaries
1.	2002-03	54.00	274449
2.	2003-04	57.00	238278
3.	2004-05	60.00	279033
4.	2005-06	60.00	312380
5.	2006-07	71.20	307000
6.	2007-08	70.00	224990
7.	2008-09	79.00	210591
8.	2009-10	79.00	232020
9.	2010-11	100.00	233943 (estimated)
10.	2011-12	100.00	Yet to be received

Assistance for old aged

- 2145. PROF. ANIL KUMAR SAHANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether Article 41 of the Constitution calls upon the State to make effective provision for public assistance in case of old age;
- (b) if so, the details of provisions made by Government for public assistance to elders;
- (c) the measures taken to ensure that elders live a life of dignity, enjoying the best of medical attention, economic security as well as emotional stability; and

(d) whether there is any provision to allot shops/stall to disabled persons to enable them to earn their livelihood to live their life with dignity and if not, is there any proposal to formulate such a scheme?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) Article 41 of the Constitution provides that the State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education and to public assistance in cases of unemployment, old age, sickness and disablement, and in other cases of undeserved want.

(b) and (c) The Government has enacted the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 in December, 2007 which, *inter-alia*, makes maintenance of parents/ senior citizens by children/relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens in case of negligence by children/relatives; penal provisions for abandonment of senior citizens; medical facilities for senior citizens; and protection of life and property of senior citizens.

The Government of India has also announced the National Policy on Older Persons (NPOP) in January 1999 which envisages State's support to ensure financial and food security, healthcare, shelter and other needs of older persons to improve the quality of their lives.

The Ministry of Social Justice and Empowerment is implementing a Central Sector Scheme of Integrated Programme for Older Persons (I POP) under which financial assistance is provided to State Governments, Panchayati Raj Institutions/ Urban Local Bodies and Non-Government Organisations, etc. for running and maintaining of old age homes, day care centres, mobile medicare units, etc.

The Ministry of Health and Family Welfare is implementing a Centrally Sponsored Scheme namely, "National Programme for Health Care of Elderly (NPHCE)" to improve health services for the elderly. The programme has been taken up in 100 selected districts of 21 States and 8 Regional Geriatric Institutes across the country on cost sharing basis with the participating States at the ratio of 80:20 (excluding the expenditure on 8 regional Medical Institutes).

The Ministry of Rural Development is administering the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) under which Central assistance is given towards pension @ Rs. 200/- per month to persons above 60 years and @ Rs. 500/- per month to persons above 80 years belonging to a household below poverty line, which is meant to be supplemented by at least an equal contribution by the States.

The Ministry of Home Affairs has issued advisory to State Governments in March 2008 to ensure that life and property of senior citizens is fully protected.

Besides, various facilities and benefits such as income tax concession, air and rail fare concession, etc. are also provided to senior citizens by the Central Government.

(d) Section 43 of the Persons with Disabilities Act, 1995 provides for framing of schemes for persons with disabilities for preferential allotment of land at concessional rates for house, setting up business, setting up of special recreation centres, establishment of research centres and establishment of factories by entrepreneurs with disabilities.

District level action Plan for elimination of insanitary latrines

2146. SHRI C.M. RAMESH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether District Level Action Plan for time bound elimination of insanitary latrines and rehabilitation of manual scavenger is mooted by the Ministry; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY SOCIAL OF JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) and (b) Ministry of Social Justice and Empowerment, in the light of the Houselisting and Housing Census, 2011 data released by the Registrar General of India in March, 2012, had requested 16 States and National Capital Territory of Delhi which are having districts with more than 5000 insanitary latrines each, to prepare District level action plans for elimination of insanitary latrines and rehabilitation of manual scavengers.

Assistance to old aged persons belonging to Scheduled Castes

†2147. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the majority of old-aged persons belonging to Scheduled Caste do not have any means of income;

[†] Original notice of the question was received in Hindi.